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**HIGH COURT OF ANDHRA PRADESH : AMARAVATI**

**MAIN CASE: W.P(PIL).No.137 of 2021**

**PROCEEDINGS SHEET**

Sl. No.	DATE	ORDER	OFFICE NOTE
2.	23.07.2021	<p style="text-align: center;"><i>(Taken up through video conferencing)</i></p> <p>Heard Mr. N. Vijay, learned counsel for the petitioners.</p> <p>This petition, in the nature of public interest of litigation, has been filed, amongst others, for directions for improvement of building infrastructure in the District and Mofussil Courts and for laying of dedicated optical fibre network with supporting IT infrastructure.</p> <p>Issue notice, returnable in eight weeks.</p> <p>Ms. Alekhya, learned counsel representing Mr. N. Harinath, learned Assistant Solicitor General, takes notice for respondent Nos.1 and 2 on his behalf.</p> <p>Mr. V. Maheswara Reddy, learned Government Pleader for Law &amp; Legislative Affairs, appearing along with Mr. S. Sri Ram, learned Advocate General, takes notice for respondent Nos.3 and 4.</p> <p>Mr. Ram Lakshman, learned counsel representing Mr. N.V. Sumanth, learned standing counsel for High Court, takes notice for respondent Nos.5 and 6 on behalf of Mr. N.V. Sumanth.</p> <p>No formal steps are called for as all the respondents are duly represented. However, extra copies be furnished.</p> <p style="text-align: center;"><b>ARUP KUMAR GOSWAMI, CJ      NINALA JAYASURYA, J</b> IBL</p>	